

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 15171/2025

[Arising out of impugned final judgment and order dated 16-05-2025 in CMJ No. 607/2025 passed by the High Court of Judicature at Patna]

M/S. FRICK INDIA LTD.

Petitioner(s)

VERSUS

BIHAR INDUSTRIAL AREA DEVELOPMENT  
AUTHORITY (BIADA) & ORS.

Respondent(s)

IA No. 133563/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT

Date : 30-04-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA  
HON'BLE MR. JUSTICE ALOK ARADHE

For Petitioner(s) :Mr. Sourabh Gupta, Adv.  
Mr. Puneet Yadav, Adv.  
Mr. Prashant R. Dahat, Adv.  
Ms. Priya Mittal, Adv.  
Mr. Akshansh Gupta, Adv.  
Mr. Pankaj, Adv.  
Mr. Deva Vrat Anand, Adv.  
Mr. T. R. B. Sivakumar, AOR

For Respondent(s) :Mr. Abhay Kumar, AOR  
Mr. Shagun Ruhil, Adv.  
Mr. Shreenivash, Adv.  
Mr. Karan Chopra, Adv.  
Mr. Rakesh Kumar, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

The present Special Leave Petition has rendered  
infructuous and is dismissed as having become infructuous.

(KAPIL TANDON)  
COURT MASTER (SH)

(NIDHI WASON)  
ASSISTANT REGISTRAR